

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NOS. 393 & 394 OF 2010

GEWAR CHAND KANOONGO

... Appellant(s)

VERSUS

MOHAN BHATIA & ORS.

... Respondent(s)

OFFICE REPORT

These are Appeals by Special Leave granted vide this Court's Order dated 18.02.2010.

It is submitted that Service of Notice of Lodgment of Petition of Appeal is complete on all the four Respondents common in both appeals. Mr. S.S. Jauhar, Advocate has filed Vakalatnama/Appearance on behalf of Respondent Nos. 1 to 3, but no one has entered appearance on behalf of Respondent No.4.

It is further submitted that Original Records from the High court as well as from the Trial Court have been received and the same are available in the Court Room for kind perusal of the Hon'ble Court.

The matter above mentioned was listed before the Court of Registrar on 9th October, 2012 when the following order was passed:

"The learned Advocate, Mr. Amit Bhandari, appearing on behalf of Mr. Vikas Mehta, Advocate-on-Record for the appellant confirms that no additional documents are to be filed.

Registry to process the matter for final hearing."

The Appeals are ready for hearing.

The Appeals above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 11th day of February, 2015.

ASSISTANT REGISTRAR

COPY TO:

1. Mr. Vikas Mehta, Advocate
59, Lawyers Chambers
2. Ms. Anumpa Kaul , Advocate
3. Mr. Milind Kumar, Advocate